

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 27885 OF 2015

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO.

(Application for permission to file place on record additional document)

U.P.S.R.T.C & ANR.

....PETITIONER

VERSUS

SMT. ARCHANA TIWARI & ORS.

...RESPONDENT(S)

OFFICE REPORT

The matter was listed before the Hon'ble Court on 14.10.2015 when the Court was pleased to pass the following order:

“It is the case of the petitioners that in fact the deceased had not been crushed under the rear wheels of the bus. The learned counsel for the petitioner would like to place on record the post-mortem report of the deceased. She may place the same on record within three weeks from today,
List the matter on 30th November, 2015.
The implementation of the impugned judgement shall remain stayed till the next date of hearing, on a condition that the petitioner pays a sum of Rs. 10 lakhs (Rupees Ten Lakhs only) to the claimants within two weeks from today.”

It is submitted that Counsel for the Petitioner has on 27.11.2015 filed an application for permission to place on record additional documents alongwith additional documents/Post Mortem Report pursuant to Court's Order dated 14.10.2015 but the same is defective for the following reasons:

1. Application for exemption from filing Official Translation not filed.
2. Application is not duly served on other side.
3. True Translated Copy of Annexures not signed.

However same is being circulated to the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 28th day of November, 2015.

ASSISTANT REGISTRAR

Copy to:

Ms. Garima Prasad, Advocate.

Mr. Sudhir Mendiratta, Advocate.

ASSISTANT REGISTRAR